

Order dated 04.07.2003 -

On the basis of ^{Mr.} S.B. Jena, the
matter is adjourned to 17.07.03

[Signature]
Vice-Chairman

[Signature]
Member (J)

17.07.2003

On the basis of Mr. S.B. Jena & A.S.C.,
the matter is adjourned to 22.07.03 for as
a last chance by which time they should file
the required documents.

[Signature]
Vice-Chairman

[Signature]
Member (J)

Order dt 22.07.2003

Heard Mr. T. Rath, learned Counsel for the
Applicant and Mr. S.B. Jena, learned Advt. Standing
Counsel for the Respondents.

Claiming benefits under B.C.R. Scheme,
the Applicant has filed the original Application
under Section-19, of the Administrative
Tribunals' Act, 1985. Now by filing a
copy of the order of the Superintendent of
Post Offices, Balasore Division, Balasore
vide no B/9-185 dt 06.05.1999, it has
been ~~drawn~~ brought to our notice
that the benefits under B.C.R. Scheme has
already been extended to the Applicant with
effect from 1.10.91 and in view of that matter
the relief has already been granted to the
Applicant during pendency of this case, the
same is thereby disposed of. Parties are to
bear their own costs.

[Signature]
Vice-Chairman

[Signature]
Member (J)

Free copies of final
order dt. 22.7.03
issued to counsel
for both sides.

[Signature]
S.C.J.

DS
18/8/03

For Admission

Bench